

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/1060/2019

HYDERABAD, this the 30th day of December, 2020



Hon'ble Mr. B.V. Sudhakar, Admn. Member

T. Pullaiah S/o. Sri Late Krupavaram,
Aged about 47 years, Gr. 'C',
Pothanapalli Village and Post,
Chatrai Mandal, Krishna District.

...Applicant

(By Advocate : Sri G. Ratna Sudhakar for Sri G. Jayaprakash Babu)

Vs.

1. Union of India rep by its Secretary,
Ministry of Communication & Information
Technology, Department of Posts, Dak Bhavan,
Sansad Marg, New Delhi -110001.
2. The Chief Post Master General, AP Circle,
Vijayawada, Krishna District, Andhra Pradesh.
3. Post Master General,
Vijayawada Region,
Vijayawada-520003,
Krishna District.
4. Sr. Superintendent of Post Offices,
Vijayawada Division,
Vijayawada -520001, Krishna District .
5. Inspector of Post,
Nandigama Sub Division,
Krishna District.

....Respondents

(By Advocate: Smt K.Rajitha, Sr. CGSC)

ORAL ORDER

Through Video Conferencing:



Learned counsel for the respondents has submitted that relief has been granted to the applicant vide letter dated 16.10.2020. However, Sri G.R. Sudhakar, proxy counsel for the applicant submitted that he is not aware of such development and he has not been served a copy of such an order.

2. Learned counsel for the respondents is directed to serve a copy of the order passed by the respondents on the learned counsel for the applicant immediately by e mail. As there is nothing further to adjudicate in the matter, the OA is closed. However, liberty is given to the applicant to approach this Tribunal again in case the grievance still persists. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

al